

[English]

New Sales Tax Scheme in Delhi

1204. SHRI P.M. SAYEED:
SHRI GANGA CHARAN
LODHI:
SHRI DALPAT SINGH PAR-
ASTE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a new sales tax scheme has been launched in Delhi;

(b) if so, the salient features thereof;

(c) the main deviations in the new scheme from the existing sales tax system;

(d) the approximate number of traders likely to benefit from this scheme; and

(e) the time by which the scheme is likely to become applicable?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (e). The information is being collected and will be laid on the Table of the House.

Counterfeit Currency racket in Madhya Pradesh

1205. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a gang printing counterfeit currency notes in the denomination of hundred rupee notes has recently been busted in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the steps taken by Government to

curb such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (b). The information is being collected from the Government of Madhya Pradesh and will be laid on the Table of the House.

(c) The counterfeit of currency notes is an offence under Section 489 A to 489 E of the Indian Penal Code. Action to prevent crimes is to be taken by the State Governments/ Union Territory Administrations as 'law & order' and 'Police' are State subjects.

The Ministry of Finance, Department of Economic Affairs have, however, informed that as a measure against counterfeiting, currency/bank notes are designed in such a way that false and genuine notes can be detected. Whenever counterfeit currency notes are detected at the counter of Issue Offices of Reserve Bank of India/ Branches of the Public Sector Banks, such notes are impounded and a written statement giving the source of acquisition of such notes is obtained from the presenter of the Note. The counterfeit notes duly impounded by the Bank together with the statement of the presenter are then sent to the concerned Police authorities for investigation and further appropriate action.

[Translation]

Enquiry by Supreme Court Judge Into Meham Bye Election Incidents

1206. SHRI HARSH VARDHAN:
SHRI BHOGENDR JHA:
SHRIMATI BASAVARAJES-
WARI:
SHRI ANBARASU ERA:

Will the Minister of HOME AFFAIRS be pleased to state: